

[Secretary-General]

passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 28th February, 1975:—

(1) The Indian Tariff (Amendment)

Bill 1975:—

(2) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1975.

12.22 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 17th March, 1975, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Resolution seeking disapproval of the North-Eastern Areas (Reorganisation) Amendment Ordinance, 1975 and consideration and passing of the North-Eastern Areas (Reorganisation) Amendment Bill, 1975, as passed by Rajya Sabha.
- (3) Discussion and voting of—
 - (a) Supplementary Demands for Grants (Railways) for 1974-75.
 - (b) Demand for Excess Grants (Railways) for 1972-73.

(c) Supplementary Demands for Grants (General) for 1974-75.

(4) General Discussion on the Gujarat Budget for 1975-76.

(5) Discussion and voting on—

(a) Demands for Grants on Account (Gujarat) for 1975-76.

(b) Supplementary Demands for Grants (Gujarat) for 1974-75.

(6) General Discussion on the Pondicherry Budget for 1975-76.

(7) Discussion and voting on—

(a) Demands for Grants on Account (Pondicherry) for 1975-76.

(b) Supplementary Demands for Grants (Pondicherry) for 1974-75.

(8) Discussion on the Resolution seeking disapproval of the Press Council (Amendment) Ordinance, 1974 and consideration & Passing of the Press Council (Amdt.) Bill, 1975, as passed by Rajya Sabha.

(9) Discussion on the Resolution seeking disapproval of the Air Force & Army Laws (Amendment) Ordinance, 1975 and consideration & passing of the Air Force and Army Laws (Amendment) Bill, 1975 as passed by Rajya Sabha.

I would like to add that the Discussion on the Resolution seeking disapproval of the North-Eastern Areas (Reorganisation) Amendment Ordinance

Y. J Rathnam 26-4-75 3989 LS 8|0 nance, 1975, and consideration and passing of the North-Eastern Areas (Reorganisation) Amendment Bill, 1975, as passed by Rajya Sabha will come prior to the consideration of any item of Government Business carried over from today's Order Paper.

SHRI P. M. MEHTA (Bhavnagar): I want to draw the attention of this House to a serious matter which has jeopardised the long range interests of Gujarat. According to the Press Report, an agreement has been reached by Gujarat Government with Madhya Pradesh, Maharashtra and Rajasthan regarding clearance of certain projects in Madhya Pradesh and Gujarat pending the Tribunal Award on the Narmada Dispute.

Members of Parliament representing the State of Gujarat in this House, have no authoritative text of the Agreement reached between four Governments, namely, Gujarat, Madhya Pradesh, Maharashtra, and Rajasthan till date.

As I understand, the Consultative Committee on Gujarat Legislation was not even informed about the broad outline of agreement and intention of the Government to give clearance to four projects of Madhya Pradesh. This is highly objectionable and deplorable.

The implications of the agreement is that the Administrative Government under President rule bartered away the claims of Gujarat on Narmada Waters by agreeing to the four Projects in Madhya Pradesh securing 100 per cent supply of waters from those, that would otherwise have flown down to Nava Gam.

On the other hand, Gujarat is not going to be benefitted by this agreement. How generous at the cost of the interests of Gujarat the present Government under President's rule

has acted to agree to taking up some of the disputed projects including Kolar when the Nava gam Project remains high and dry.

Therefore, Sir, I demand that the Minister should come before this House with a Statement and some time should be allotted during the next week to discuss this agreement in this House.

SHRI VAYALAR RAVI (Chirayinkil): May I take this opportunity to draw the attention of the Government and the Minister of Health and Family Planning to the 68 day old strike in CMC Hospital, Vellore, Tamilnadu. It is a national institution with a great reputation; every citizen of the country is proud of that institution which is run in such a manner that it gives treatment to all patients, rich and poor. No settlement could be reached. I am not able to believe but it is a fact that such a vindictive attitude had been taken by the Government of Tamilnadu. You will be surprised to know that they have charged Rs. 6 lakhs for the 'protection' given to the institution and the commercial taxes department had charged Rs 5 lakhs from the hospital. The Deputy Director and the additional director, Dr. Mathai had been arrested and paraded through the streets. A Member of this House, G. Viswanathan, Deputy Leader of the DMK Party in Parliament had come out with a statement that the Government was not acting in accordance with democratic norms. It is regrettable that the Tamilnadu Government adopts such an attitude. Therefore, I appeal through you to the Minister to negotiate and find a settlement.

SHRI R. P. ULAGANAMBI (Vellore): On a point of order. The strike at the Vellore hospital for the last 68 days is really unfortunate. I should also like to share the feelings expressed by Mr. Vayalar Ravi. There was dispute between 2000 workers in

[Shri R. P. Ulaganambi]

that hospital and the management there.

MR. SPEAKER: What is the point of order?

SHRI R. P. ULAGANAMBI: I am coming to that. When they could not settle the matter among themselves, the representatives of the management and the representatives of the workers left the matter for a decision by the Chief Minister. On such a request being made, the Chief Minister gave a decision which was accepted by all the parties including the party to which Mr. Vayalar Ravi belongs. The Chief Minister tried to make an amicable settlement. Yesterday all parties gave notice and observed a hartal.

SHRI VAYALAR RAVI: The hartal was imposed by the Government.

SHRI R. P. ULAGANAMBI: The State Government took all steps to give protection. It comes under the State subject and it should not be discussed. It is a State subject which my friend raised in this House; it is unwarranted, unconstitutional, undemocratic and it will set a bad precedent; it should not be discussed here.

MR. SPEAKER: You are making a submission; you are not making a point of order.

DR. KAILAS (Bombay South) I had written to you three days back about Vellore Christian Medical College and hospital.

MR. SPEAKER: My difficulty is that I cannot call all the twenty Members at one and the same time.

SHRI VASANT SATHE (Akola): As this House knows and as you are also aware, the greatest crisis with which the people of this country are concerned at present is the question of prices for agricultural commodities

like wheat, cotton, jute, sugarcane and others, and also the question of prices for the consumers. In this the only beneficiaries are the middle man who are exploiting both the consumers and the farmers, and unfortunately the entire price structure is determined at the mercy, sweet will and pressure of these middle men and industrialists of the agro-processing industries. Unless fair prices are assured to both the producer and the consumer, the object of the exercise made in the Budget of checking inflation will be frustrated. Therefore, we want a specific discussion in the course of next week. Myself and many others have given notice under rule 193 to raise a specific discussion on the issue of agricultural prices, the prices of agro-processing commodities and other commodities also, and I am sure that on both sides there will be agreement that priority should be given to his discussion. I hope the Minister of Parliamentary Affairs will take this matter before the Business Advisory Committee and fix a date. I beseech you to fix a date for a discussion of this subject.

SHRI SOMNATH CHATTERJEE (Burdwan): I wish to draw the attention of the Government to a very serious matter which has been reported in yesterday's *Indian Express* under the heading "Relief Scandal of Bengal."

It appears from the newspaper that a sum of Rs. 2 crores was given to the West Bengal Government by the Central Government for disbursement during the Bangla Desh relief operations, but this amount has not been accounted for by the West Bengal Government.

It further appears that Shri Khadilkar, the Minister of Rehabilitation, has not been able, in spite of several efforts, to obtain the necessary clarifications from the West Bengal Government.

From the newspapers we also find that the Comptroller and Auditor-General of India has drawn the attention of the Government to a number of discrepancies involving crores of rupees relating to expenditure on Bangla Desh relief operations, and that there has been a CBI enquiry also which reportedly made adverse remarks against some Ministers.

This is a very serious matter. A huge sum of Rs. 2 crores has been lost or misappropriated. The CBI report has involved some Ministers, but that report has not seen the light of day. Adverse remarks have been made by the Comptroller and Auditor-General. Therefore, the Government should make a statement on these points: what is the actual position with regard to this huge sum, what is the nature of the CBI report, who are the persons who have been implicated in this and what is the report of the Comptroller and Auditor-General? The amount is so big and it concerns relief operations. These moneys cannot be allowed to be wasted or misappropriated like this. Government should immediately come out with a statement and place the relevant documents on the Table of the House so that we can look into them and find out what the position is.

SHRI SAMAR GUHA (Contn): I want to draw the attention of the House to a very serious subject that has been agitating this House for long, on which questions have been denied and some pressure has been brought not to allow such questions. I refer to the subject of the Research and Analysis Wing.

Today in the *Hindustan Times* it is stated that this Research and Analysis Wing is acting as the counter intelligence agency of India. First it had its training in the CIA organisation of U.S. till 1965.

Not only that. It has been said that the initial computers ordered by the Indian intelligence departments were programmed according to the system followed in the United States. The report says that a change came about around 1968-69, when the USSR stepped in to help and a refresher course was held in the USSR though with far less frequency. This is a very serious matter. Even yesterday, I raised this matter in the House in the course of my speech on the budget, but neither the press nor the radio uttered a word about it. It is being said that huge amounts of our national income are being utilised by this organisation called RAW—Research and Analysis Wing. In Delhi alone there are 7 or 8 officers under innocuous names. This RAW is working not only as an intelligence agency but as an espionage agency. It is also doing certain mischief. It is reported that this organisation is bugging our phones. You will remember, Sir, that I mentioned in the House that the first 'Netaji Enquiry' Report was sent to RAW. It has come to our information that two officers who dealt with the report have been sacked, because I mentioned it in the House.

It is reported that during the recent Barpeta election, very important officers of this RAW organisation visited Barpeta and did a lot of mischief. It is also reported that during the Naxalite activities in West Bengal, RAW had a direct hand in killing many of the Naxalites. What is this RAW? Is it a ghost? Is it a mystery? The Indian people are paying for this organisation for doing counter-intelligence, espionage work and political work for the ruling party. Government should come out with full facts as to what this RAW is. For the first time the *Hindustan Times* has brought out this news. This country is being ruled now not by the Congress Party or by this Government but by this RAW, which is controlling the in-

[Shri Samar Guha]

telligence, doing espionage work against the opposition, just as CIA is doing in other countries. The whole country is paying for this RAW. Government must tell us what is the budget allocation for this RAW. Everything about it—the instructors, the programmes and all other details about this organisation RAW must be made known to this House.

श्री रामावतार शास्त्री : (पटना)
अध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान बिहार विधान सभा और बिहार विधान परिषद के पिछले अधिवेशनों में जो दो कानून पास हुए हैं उनकी तरफ दिलाना चाहता हूँ। वे कानून हैं—साहूकार विधेयक और ऋण मुक्ति विधेयक। ये दोनों कानून पास किए जा चुके हैं और दोनों कानून राष्ट्रपति के पास मंजूरी के लिए विचारार्थान हैं। कई महीने हो चुके हैं। आप जानते हैं कि बिहार बहुत ही गरीब सूबा है। वहाँ के गरीबों को कर्जा दिया जाता है, सरकार भी देती है और साहूकार भी देते हैं। सरकार ने यह कानून बनया है कि जो लोग स्पेशल कैटेगरी के हैं हरिजन, आदिवासी और पिछड़े हुए लोग हैं उनके कर्जे को माफ कर दिया जायगा। उनका कर्जा बमूल नहीं किया जायगा। एक तो कानून यह है।

दूसरा कानून यह है कि गरीब लोग अपने घर के काम काज के लिए जमीन पर पैसा लेते हैं। दूसरों को जमीन देकर उनसे पैसा लेते हैं जिसे हमारे यहाँ सूद भरना जमीन कहा जाना है। वे पैसे के बदले में सूद भी लेते हैं और जमीन भी कब्जा किए रहते हैं।

सरकार न वहाँ यह कानून बनाया है कि जिन लोगों को सूद भरना के रूप में जमीन दिये हुए सान वर्ष हो चुके हैं, वह जमीन सूद-भरना देने वालों के कर्जे में वापस आ जायगी और

जो पैसा उन्होंने पैसा देने वालों से लिया हुआ है, वह पैसा उनको नहीं देना होगा।

ये दोनों कानून बड़े ही महत्वपूर्ण कानून हैं। यद्यपि इनमें कहीं कहीं गड़बड़ी है, लेकिन फिर भी वहाँ की विधान सभा और विधान परिषद् ने इनको सर्व सम्मति से पास किया है। सभी दलों के लोगों ने इन कानूनों का समर्थन दिया है। लेकिन दुःख की बात है कि इस तरह के कानूनों से, जिनसे गरीबों को लाभ होने वाला है, यहाँ राष्ट्रपति जी के यहाँ वे कानून फाइलों की शोभा बड़ा रहे हैं। इसलिये मैं गृह मंत्री जी से जानना चाहता हूँ कि इन कानूनों को स्वीकृति देने क्यों विलम्ब हो रहा है? आप कृपा कर पत्री जी से इनके बारे में एक बयान दिलवायें और श्रीधरातिथीधर इन दोनों कानूनों को राष्ट्रपति जी से स्वीकृति दिलवायें ताकि बिहार के करोड़ों गरीब लोगों को फायदा हो सके। बिहार की विधान सभा और विधान परिषद द्वारा इन कानूनों को पास हुए कई महीने हो चुके हैं, इसलिये आप इन दोनों कानूनों के लिये जल्द से जल्द कदम उठाये। बिहार में कम्युनिस्ट पार्टी के लोग, किसान सभा के लोग और अन्य प्रगतिशील दलों ने इन कानूनों के लिये आन्दोलन किया है और आगे आने वाले दिनों में भी यदि ये कानून शीघ्र कार्यान्वित नहीं हुए तो फिर आन्दोलन होगा। रघुरमया साहब' यदि गरीबों में आप को कुछ भी हमदर्दी है तो मेहरबानी कर के इनके बारे में गृह मंत्री जी से बयान दिलवायें और इन दोनों कानूनों को राष्ट्रपति जी से शीघ्र मंजूर करवायें ताकि बिहार का भला हो सके।

डा० लक्ष्मी नारायण पाण्डेय (मंसौर) :
अध्यक्ष महोदय, आज के हिन्दुस्तान टाइम्स में एक अत्यन्त ही सन्तुलीबद्ध समाचार प्रकमणित हुआ है, जिस में बताया गया है कि किस प्रकार से यू० एस० एस० आर० के लोग भारत में रह कर यहाँ के सभी विद्यालयों की विशेष गतिविधियों पर ध्यान रखते हैं।

इतना ही नहीं वे सारी इन्फॉर्मेशन कलकट कर के ले जाते हैं। जो किसी भी दशा में प्रकट नहीं होनी चाहिए। इस के मारे में इस अखबार में कहा गया है

"Two Air Force men spied for USSR, punished

Two officers of the Indian Air Force have been found guilty of espionage by a court martial. They were selling classified information to the USSR."

SHRI S. M. BANEREE (Kanpur): Sir, I rise on a point of order. The hon. Member is referring to a news item in the *Hindustan Times* that two air force officers were found spying for USSR. I contacted the counsel for one of the officers and got the news that the entire thing has been referred to the air force authorities yesterday and a notice has been issued to the two officers. This particular officer is not connected with this. There is only one officer and the court martial has acquitted him of the espionage charge. I have the documents with me.

SHRI SHYAMNANDAN MISHRA (Begusarai): It is for the Government to say that ...
(Interruptions).

MR. SPEAKER: I think the Government will reply to it.

SHRI S. M. BANERJEE: I am saying this because it is very relevant.

DR. LAXMINARAYAN PANDEYA: The news item further says:

"Intelligence officials then got on the trail and shadowed the culprits for several months. They followed one of them to the beach resort hotel at Kovalam in Kerala, where a large sum of money is said to

have changed hands for services rendered."

यह बहुत ही महत्वपूर्ण मामला है, आखिर किनना रैसा इन को मिला रहा, किनने समय तक मिला रहा? ठाई वर्षों तक यह क्रिया चलती रही और यहा की गुप्त सूचनाये वहा जानी रही। इसमें क्लामि-फाइड इन्फॉर्मेशन की बात कही गई है। यह बहुत ही गंभीर मामला है। मैं चाहता हूँ कि सरकार सारी स्थिति पर बतव्य देने की कृपा करे ताकि वस्तुस्थिति लोगों के सामने आ सके।

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Speaker, Sir, the newspapers are reporting during the last few days, and several of them are also giving editorial comments in detail, about the limited Narmada Accord which is supposed to have taken place between the four States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan.

Apart from the question as to who took the initiative—it is said that Shri Jagjivan Ram took the initiative—and apart from the merits of the Accord itself, I want to know as to how such an accord, though limited it may be, can be arrived at a time when Gujarat has no popular Ministry. The Prime Minister, you will recall, kept this question of Narmada Waters Dispute pending for more than two years and, after that, she let it be passed over back to the Tribunal on the plea that Gujarat has no popular Ministry and, therefore, this cannot be done by her, that is, by the Prime Minister. Now, if that was the argument, at that time, I fail to see how, when Gujarat continues to be under the President's Rule, such an accord, though limited it may be, can be reached between the Chief Ministers of Maharashtra, Madhya Pradesh and Rajasthan and the Adviser to the Governor of Gujarat, Mr. Sarin, who

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is reported to have been present and who is reported to have signed that accord.

As a Member of the Consultative Committee on Gujarat Legislation to which you yourself appointed me as one of the Members, I had raised this question of Narmada Waters dispute in all the four meetings of the Consultative Committee held during one year. Each time at these meetings never was even a hint given about the coming accord on these eight irrigation projects, four in Gujarat and four in Madhya Pradesh.

I would like to ask the Home Minister to come with a statement next week and explain to us as to how this limited accord took place. It would not be right for me to be uncharitable. But I am bound to add that if an accord of this nature comes in the middle of the President's Rule in Gujarat and, at a time when the political situation is both uncertain and explosive in Gujarat and outside Gujarat, and elections are very near on the horizon, then such an accord has undoubtedly a kind of political flavour which may be favourable to the ruling party.

It is unfortunate, and it should not have been done. Therefore, I demand that because of the fact that the Gujarat Consultative Committee was neglected, because Gujarat has no popular Ministry, such a limited accord should not have taken place. But having taken place, it is unfortunate that this Parliament is not given any information at all and we are taken for granted.

Secondly and lastly, I would like to say....

MR. SPEAKER: Only one item.

SHRI P. G. MAVALANKAR: This is a very important and an urgent matter

The UGC revised pay-scales, earlier ones, not the ones according to the

Sen Committee—the Sen Committee came only recently—have not yet been given to the teachers of the Gujarat Agricultural University. They have been demanding these revised pay scales, and is it because there is no popular Ministry that the Gujarat Administration are putting a deaf ear on it? The teachers are now threatening to go on strike. I say with responsibility, as a member of the Board of Management of the University, and we have been telling the teachers that they will get justice because justice is due to them. If they are not given justice, I do not know what we should do. Perhaps, we have to say that the teachers are right in asking for justice. If they go on strike, it will be the responsibility of the Gujarat Administration. Therefore, I say, the Home Minister or the Education Minister, should look into this matter also.

MR. SPEAKER: Only one item was allowed to be raised. Every time, more than one item are being raised. It is very difficult to control the Members.

DR. HENRY AUSTIN (Ernakulam): Mr. Speaker, Sir, I wish to draw the attention of the hon. Minister of Health and Family Planning to a very heart-rending situation that has emerged in the Christian Medical College Hospital, Vellore, Tamil Nadu....

SHRI R. P. ULAGANAMBI: On a point of order, Sir.

MR. SPEAKER: He has already mentioned that.

SHRI R. P. ULAGANAMBI: It is a State Matter. It is unconstitutional, undemocratic and unwarranted to raise it in this House. It is against all conventions of this House. It is a bad precedent that is being created. He should not be allowed to raise a State matter here. He should not raise it here.

DR. HENRY AUSTIN: The Central Government has sufficient *locus standi* to interfere in the matter.

SHRI R. P. ULAGANAMBI: I am on a point of order. What is your ruling? This is a State subject. This should not be raised in this House, and if it is raised, it is unconstitutional, undemocratic and unwarranted. I want your ruling, Sir.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I support my hon. friend. This is a State subject. It should not be raised here.

DR HENRY AUSTIN: I am raising this under article 131(a) of the Constitution of India. This is a Constitutionally-protected institution; it is being run by a minority getting grants from the Central Government. There is the Constitutional protection. Besides that, we have also to consider it on humanitarian grounds—about thousands of patients are undergoing treatment there for serious maladies.

SHRI R. P. ULAGANAMBI: The State Government is giving full protection to the minority communities living in Tamil Nadu. What is the necessity for him to raise it here?

MR. SPEAKER: When he says that it is a minority institution, he has the right to speak.

SHRI R. P. ULAGANAMBI: The State Government is not interfering with the rights of the minorities; it is safeguarding the rights of minorities. (*Interruptions*).

MR. SPEAKER: As you know, there was a question about a certain minority institution in Kerala, and when I stopped that, Mr. Frank Anthony made out a case. If it is a question of minority institution, it is just on the border line. After all, he will take only one minute. You do not allow him to speak even for one minute. After all, the minority has the right to speak for one minute.

SHRI R. P. ULAGANAMBI: Mrs. Fowler, Member of the Legislative Assembly, and Mr. Santhosham, Member, Legislative Council, belong to the Christian minority; and they are not complaining of anything. (*Interruptions*). In fact they are also taking steps to settle the disputes.

DR. HENRY AUSTIN: The most important point with which the House should concern itself is the fate of about thousand patients undergoing treatment for very serious maladies. The Vellore Medical College Hospital is one of the best hospitals in the country—internationally known. In the last two months, the entire service facilities have been cut off and the essential services have been immobilised. Outstanding doctors of international repute and recognition are being harrassed (*Interruptions*).

SHRI R. P. ULAGANAMBI: Sir, he should not be allowed. This is a State subject. The State Government is giving them full protection.

DR. HENRY AUSTIN: This is a photostat copy. I am going to submit the photostat copies of all the correspondence between the officials of the government and the college authorities and you will see for giving the elementary protection of police bandobust to this institution....

MR. SPEAKER: I allowed you only one minute. Please conclude now.

DR. HENRY AUSTIN: For giving the elementary police protection for two months, the photostat copy would show, the government has charged the hospital Rs. 5,85,500 ...

SHRI R. P. ULAGANAMBI: This is for the Police bandobust given at their request.

DR. HENRY AUSTIN: The Central Government should take up the issue and bring relief to the patients. Police

[Dr. Henry Austin] protection is the elementary right of every citizen. This is not a factory where you can think of trade unionism, but this is a philanthropic organisation run on no-profit-no-loss basis. Therefore, it is the duty of the House and the country.

SHRI VAYALAR RAVI: It is a national institution.

SHRI R. P. ULAGANAMBI: It is not a national institution. It is run by a private management. It started as a charitable institution but now it is run on commercial lines. It cannot be raised in this House.... (Interruptions).

MR. SPEAKER: You know the other day it came up and I stopped it. I told you that this is a State matter. He says that it is not a State matter. He again raised it. He says that it is a minority institution with whom some injustice is being done. He raised this yesterday. He is again raising it to-day....

SHRI JYOTIRMOY BOSU: It is an institution run by American missionaries. I know.

MR. SPEAKER: I do not know.

(Interruptions)

MR. SPEAKER: After all, whatever information will come, it will be through the Government and the Government will not give it on its own and they will have to get it from your Government there.

DR HENRY AUSTIN: I want to place* this photostat copy on the Table of the House

MR. SPEAKER: No, no.

SHRI R. P. ULAGANAMBI: I oppose it.

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): You also defend the action taken by the Tamil Nadu Government in this matter?

SHRI SEZHIYAN (Kumbakonam): This is not the place to defend it. The Minister asked whether I am defending it....

SHRI VAYALAR RAVI: It is a question of humanity.

SHRI SEZHIYAN: The question was raised by Mr. Ravi and Dr. Henry Austin that they were concerned about the fate of the patients there. I am also equally concerned.... (Interruptions) Yes, we are all concerned. Whether it is a minority institution or not is beside the point. Even if it is run by the majority community, we will be concerned.

DR HENRY AUSTIN: The other day your esteemed colleague pointed out that there was no *locus standi* for our raising this issue here. I only wanted to raise the issue on grounds of humanity. Sir, this is an issue which requires our intervention.

SHRI SEZHIYAN: Regarding the second question that many facilities were cut off, I can assure my friends over there that no services has been cut off to the institution. So far nothing has been cut off.

Regarding the amount charged for providing police bandobust, I am not here to defend the Government there. I am not a spokesman of the Government. I am a Member of Parliament ..

SHRI C. SUBRAMANIAM: I am glad.

SHRI SEZHIYAN: In the same way, Mr. Subramaniam also....

SHRI C. SUBRAMANIAM: I expected something better from you. That is why I asked.

*The Speaker not having subsequently accorded the necessary permission, the document was not treated as laid on the Table.

SHRI SEZHIYAN: It is a question of responsibility. They raised the issue that some amounts were demanded by the State Government. Whether it is proper or not, I am not going into that question. But I want to know whether this is the proper forum with regard to the matter of details. If there is a question raised, there should be somebody who should be able to give the answer.

12.00 hrs.

MR SPEAKER: After all you had a say for about two minutes. He put his own things. Some telegrams came to me also. Some were written by minorities. They are not taken notice of in the House but they are in office. If you want to see you can. Mr. Sezhiyan, it is not a question whether it is technically admissible or not admissible. Something happened. You are running the Government there. I cannot see a more human and kind person like you. I would request you that instead of bringing this into the House, you better go and try to straighten it out. Why should it come in the House?

SHRI C. K. CHANDRAPAN (Tellicherry): I want to draw your attention to a very important matter where large amount of public money is being wasted by big bureaucrats connected with the National Mining Development Corporation in connivance with contractors in Balladela complex in Madhya Pradesh. I had an opportunity to visit this place last week. I have seen that for the development of mining in Deposit No 5 they have to construct a tunnel under a mountain. The tunnel is 1200 metres long and the construction has started. Several millions of rupees have already been spent. Now they have come to a situation that they cannot further construct it because there is a terrific inflow of water into the tunnel. In a minute 1' of water

level is raised. There are 16 pumping sets engaged round the clock to pump the water out of the tunnel. This has happened because of the obvious reason that they have no contact with the responsible people. The National Mining Development Corporation has not done the geological survey properly or could not study the results of the survey and they have now decided to give the contract to another contractor for a bigger amount with a view to succeed in building this tunnel. This brings a problem—millions of rupees have been spent and the mining is now in jeopardy. The commitment of the Government to export iron ore to Japan has come to a standstill. For another part of the mine Government has come to an agreement with a private contractor. He is exploiting the workers like anything. I want the Government to investigate and come forward with a statement as to how this kind of thing is happening in jungles of Bastar. I would like the Government to look into this matter.

SHRI S. M. BANERJEE: We gave certain notices under the appropriation also. I can mention the same thing here. I have given notices. I will refer to two items.

MR SPEAKER: Last time you promised, only last time. Now again you say this. After all, there should be a limit. No, no.

SHRI S. M. BANERJEE: Sir, on Appropriation Bill and Vote-on-Account, I will not be allowed to speak. My request was accepted. So, kindly accept this particular request of mine. These are the two issues, Sir.

SHRI INDRAJIT GUPTA (Aht-pore): Why complicate matters?

MR SPEAKER: You are giving a right leadership.

SHRI S. M. BANERJEE: I take it as a compliment.

This is a very important issue which I raise with your permission. This has appeared in the Public Accounts Committee's Report which has been laid on the Table of the House on the 5th March, 1975. This is regarding a matter relating to the Department of Supply, that is, purchase of blankets for the Army. I read from pages 40 and 41 of this report. Not only a few officers like Lieut. Col. and others, but one of the highest official, army official, Lieut. General Sandhu, Director of Ordnance Services, who is practically controlling 27 ordnance depots in the country, who are involved. I read from the committee's report:

'The Committee would also like to know the decision taken by the Government on the recommendation that business dealings with this firm and any other firm or company owned, managed or controlled by the Directors of this Firm should be banned.'

As early as 1972, I wrote about the Sri Krishna Woollen Mills to the Prime Minister and the Director of the CBI against Lt. Gen. Sandhu and Williams, who has conveniently left for Australia.

MR. SPEAKER: Mr. Banerjee, these matters go for the Action Taken Report and not brought here, because, if the Minister cannot reply, that will be not proper. It goes to the Action Taken Report.

SHRI S. M. BANERJEE: Nobody expects a reply. Why should anybody expect a reply? The report says:—

'The Committee are of the opinion that an immediate inquiry should be instituted into the part played in this case by various officers in particular the Director of Ordnance Services (Lt. Gen. Sandhu). The Committee would suggest that this inquiry should be entrusted either

[Shri S. M. Banerjee]

to the Central Vigilance Commission or to a Judicial Commission presided over by a sitting High Court Judge.'

'The Committee are most distressed to see that the officials mentioned above who were entrusted with safeguarding the financial interests of the Government while procuring an essential item for our fighting troops, namely, blankets, in the forward areas conspired with private business and defrauded the exchequer as well as seriously jeopardised the fighting efficiency of our troops by exposing them to climatic hazards. Appropriate action should be taken against them immediately and the more senior the officer involved the more severe the punishment that should be inflicted on him.'

The employee of the IGS, New Delhi Mr. Harbans Sharma was sacked for giving the information to the CBI. This gentleman has sacked that officer, Mr. Harbans Sharma only because he gave this. I congratulate the Public Accounts Committee, its Members including Chairman, for vindicating the same stand taken by Mr. Harbans Sharma who was sacked. I demand that a statement should be made by Hon. Minister immediately. You can imagine that these people, instead of getting blankets got rags at a height of 7,000 feet. I demand that Lt. Gen. Sandhu should be immediately kicked off from the Defence Ministry at the earliest opportunity possible. He tried to pretend that he was having a heart-attack and he was in the hospital for six months. He does not want to retire prematurely. So, it is high time that this man is compulsorily retired prematurely and prosecuted also. Shri Sharma whose services were terminated for giving this information should be re-instated immediately.

SHRI M. C. DAGA (Pali): Mr. Speaker, Sir, I want to draw the attention of the Minister for Energy through you regarding the damaging decision to link the Rajasthan Atomic Power Project, Satpura and Chambal Power systems with that of Bhakra, disregarding the contrary views of Rajasthan and Madhya Pradesh. This has really come as a big surprise to the industrial and agricultural circles in Rajasthan. The daily consumption of power in Rajasthan is 77 lac units during January, 1975, and this will increase to 83 lac units per day in February, 1975 and to 88 lac units per day in March, 1975. Against the above, the total availability of power is only 72 lac units per day. The deficit of 5 lac units per day during January, is met by over-generation at Chambal. This is a risky generation, and this source cannot be exhausted since the water level at Chambal has already gone down by 9 ft. in comparison to last year. When Rajasthan is already facing shortage of power on daily basis, it is not understood how the demand of 15 lac units per day of Punjab, Haryana and U.P. can be met.

So, I want that there should be a discussion on the subject or the Minister should come with a statement here.

SHRI NOORUL HUDA (Cachar): Sir, the matter has already been raised on the floor of this House this afternoon. That is regarding the dispute in the Christian Medical College at Vellore. Unfortunately, for the last 2½ months, this dispute is going on. We have been informed that the Chief Minister of Tamil Nadu has already advised the management of the C.M.H., Vellore to reinstate the Fifteen dismissed or suspended workers. But, in spite of that, still the stalemate is continued. This is causing concern to a great section of the people in our country because patients from all over the country go to Vellore for treatment.

Therefore, I would urge on the Minister of Labour and also the Minister of Health and Family Planning to intervene in the matter. Of course there is no question of intervening. But, once the Centre intervenes in the matter, then they may, interfere with the right of the State Government. At the same time, since the problem is of a great magnitude and it is causing concern to all, I would urge upon the Labour Minister and also the Health and Family Planning Minister to obtain all relevant information from the Government of Tamil Nadu and place the same on the Table of the House and to assist in such a way as to settle this dispute as early as possible.

SHRI DINEN BHATTACHARYYA (Serampore): Sir, yesterday, throughout the country, a protest day was observed by the Central Government employees regarding D.A. During this protest action, they repudiated the earlier settlement that the Government had with a section of the employees. And this time, throughout the country, they are demanding: (i) the representatives of all Central Government employees' organisation should be invited in the D.A. negotiations which are to be held on 15th March, 1975; (ii) the four instalments of D.A. which have since become due should immediately be released; (iii) the decision to hold back the arrears of D.A. increases upto 31st December, 1974 in P.F. Accounts be reversed, and (iv) the scope of the forthcoming discussions should be spelt out by the Government sufficiently in advance so that employees organisations may meet and formulate their views thereon.

Sir, my humble suggestion to you is to see that at least the points I have raised may be taken note of by the Finance Minister, who is present here, and a satisfactory answer be given here and now.

श्री मधु सिमये (बाक.) : अध्यक्ष महोदय रक्षा मंत्रालय में संबंधित ये सारी बातें हैं। मैं चाहता हूँ कि मंत्री महोदय विस्तार के साथ इन सभी बातों का, एक वक्तव्य के द्वारा जवाब दें।

श्रीजर में जो मिग फ्रंटर है, यह एक महत्वपूर्ण फ्रंटर है। मुझे पता चला है कि रूस से जो मैट्रियल थ्रीग्रेड आयात किये जाते हैं, उनके बारे में कुछ शिक्कत उत्पन्न हुई है। रूप वाली का कहना है कि दोष हमारे कर्मचारियों और अफसरों का है। मैं मंत्री महोदय से जानना चाहता हूँ कि इसकी जांच करने के लिए क्या कोई कमेटी और टीम बनाई थी? उस टीम ने हमारे कर्मचारियों और अफसरों की तारीफ की और कहा कि उनका कोई दोष नहीं है?

आज के अखबार में Two Air force men spied for USSR के शीर्षक से एक खबर आई है। सोवियन रूस और भारत के बीच में मित्रता बना रहे यह बेरी भी राय है और यह जो इंडो-सोवियन करार हुआ है उसमें दोनों ने आर्टिकल 1 में यह प्रतिबन्धन दिया है—

"Each party shall respect the independence, sovereignty and territorial integrity of the other party and refrain from interfering in the other's internal affairs."

ऐसी हालत में इस तरह जामूसी का काम करना और हमारे एयर फोर्स के अफसरों को पैसा दे कर उनकी लायन्टी को सबवर्ट करना, क्या यह मित्रता में मेल खाना है? आज के अखबारों में यह भी खबर आई है कि अरबों के द्वारा जो ट्रक्स और जीप डिस्पोज्ड आफ किये जाते हैं, वह एकमात्र सबिषन्न के लिए थे। लेकिन फर्ज ग्लोबल आईडर और

एल्कीकेगन के आघात पर हजारों जीपें और ट्रक्स बेचे गए हैं और उनमें बहुत से लोगों ने मुनाफा कमाया है। यह भी आइडलान्स का मामला है, रक्षा मंत्रालय में संस्थित है।

अन्य में अध्यक्ष महोदय, मैं यह कहना चाहता हूँ कि मेना के कई मेना निवृत्त कर्मचारी हैं, उनके नाम में मेना उचित नहीं समझना हूँ लेकिन मेरे पास शिकायतें आई हैं कि जब वे रिटायर हो गये तो उनके पास बहुत ज्यादा एस्पेक्ट पाये गये, जो कि उनकी कमाई का धन नहीं हो सकता है। आमकर आईडलान्स और सलाई में यह बहुत हो रहा है। हमारे देश की सुरक्षा के लिए हमारी मेना और सुरक्षा मंत्रालय का निर्दोष ढंग में सवालन बहुत जरूरी है। किस तरह से हमारे मित्राही जाल हथेली पर लेकर कुर्बानियां देने हैं। जब उनकी पता लगेगा कि इस तरह का प्रोब्लम हो रहा है तो उनको कितनी तकनीक होगी? इसके बारे में रक्षा मंत्रालय को जरूर सोचना चाहिए और मंत्री महोदय को इस बारे में अपनी सहाई देनी चाहिए।

श्री शरद यादव (जबलपुर) अध्यक्ष महोदय, जबलपुर आर्डिनेंस फ्रंटर में 36 मजदूर निकाल दिये गये हैं। वहाँ के जेनेलमनेजर, श्री मायक, का इतिहास यह है कि वह कानपुर और जबलपुर आदि जित आर्डिनेंस फ्रंटरियों में भी रहे हैं, वहाँ उन्होंने मोनी और लाठी चलवाई है—जहाँ भी वह रहे हैं, मजदूरों को बर्बाद करने का उनका ऐतिहासिक सिलसिला चलता रहा है। वहाँ भी उन्होंने 36 मजदूरों को लम्पेड कर दिया है, एक को बर्बाद कर दिया है और फ्रंटर के अन्दर पोली चलवाई है।

इस बारे में तथ्य ये हैं कि बहुत एक मजदूर को मारा गया था। उन लोगों ने

इकट्ठा होकर इन पर कार्यवाही करने की मांग की। जेनेरल-मैनेजर 11 बजे तक नहीं आये, और जब वह आये, तो पुलिस को साथ ले कर आये, जिन ने तमाम बंदूकों को मारा-पीटा। 36 बंदूकों पर पुलिस के द्वारा केस चलाया गया है।

मध्य प्रदेश सरकार के एक मंत्री ने जिस मजदूर नेता को कालोती में लगी आग से तीन बच्चों की जान बचाने के लिए बधाई दी, जिस की बधाई की तो आरोप की, उषी आदमी को अब बर्खास्त किया गया है। वह अभी तक सविन से बाहर है। श्री बनर्जी इस बात को बहुत अच्छी तरह से जानते हैं।

अब मैं उन की अनियमितताओं पर आता हू। एक मजदूर को अग्रेजी में आरोप-पत्र दिया गया। उस मजदूर ने कहा कि मैं प्रजेजी नहीं जानता हू मुझे हिन्दी में— जो भाषा मैं जानता हू उस में—इन मामले की पूरा जासगी दी जाय। जेनेरल-मैनेजर के पत्र को आंग्लिनन काफी मेरे पास है। उसमें उन्होंने मजदूर को लिखा

“Your above quoted letter has been considered. But, it is regretted that no Hindi translation of the above memorandum can be furnished by the factory. If required, necessary arrangements for getting the charge-sheet translated may be done by you at your end”

यदि आप कहें, तो मैं इस पत्र को सभा-पटल पर रख दू। हिन्दी केन्द्रीय सरकारी भाषा है, और जेनेरल-मैनेजर ने लिखित रूप में उनका अपमान किया है।

जेनेरल-मैनेजर के बारे में दूसरा मामला यह है कि वह एग्ज तक के सुपरवाइजरों का ट्रांसफर कर सकते हैं, लेकिन मैंने उस के दायर में कामिया

निकलवाई है, जिन में उन्होंने एग्ज के सुपरवाइजरों के ऊपर के लोगों का ट्रांसफर किया है, जो उन के अधिकार में नहीं है। ऐसे गैर-डिप्लोमेटार जेनेरल-मैनेजर के बारे में मैं प्रमाणित आरोप ले कर आया हू। मैं चाहता हू कि रक्षा मंत्री इन बारे में बयान दे। इस तरह के जो अधिकारी इस देश की केन्द्रीय सरकारी भाषा हिन्दी का खुल्लम-खुल्ला अपमान कर रहे हैं, अब मैं उन के बारे में यह लिखित आरोप दे रहा हू, तो उन के विरुद्ध कार्यवाही होनी चाहिए।

जिन मजदूरों को इन तरह से मनाया जा रहा है, जिन लोके सरकार ने उन की बहादुरी के लिए इनाम दिया था, उन का एक आरोप था कि उन फैक्टरी में बहुत लम्बा-चौड़ी चोरिया चल रही है। एक चोरी 120 लाख रुपये की है और इसके अनाया प्रीम बहुत सी चोरिया हुई है। उन मजदूरों ने उन चोरियों को पकड़वाया और सम्बन्धित लोगों के विरुद्ध कार्यवाही करने के लिए कहा। लेकिन श्री गणक चोरो के उस गिरोह से बिल्कुल रिने डूग है, और ये लम्बा-चौड़ी चोरिया चला रहे हैं।

कल की खबर है कि कन बहा बम मिले हैं, जो जबलपुर की फैक्ट्रियों में चुराये गये हैं। एग्ज की बात नहीं है। काफी दिनों से जबलपुर की फैक्ट्रियों से बम, गोशिया और पिस्तौल आदि गायब हो रहे हैं। मेरा आरोप है कि यह काम चोरों के गिरोह की बड़े अफसरों के साथ दिनों-दिना होने के बगैर नहीं हो सकता है। जब सिक्किमिटी का इतना लम्बा-चौड़ा इनाम होने के बावजूद धानक हथियार इतना बड़े पैमाने पर फैक्ट्रियों से गायब निकल जाते हैं, तो इस का मतलब कि अफसर

[श्री भरद यादव]

किसी एजन्सी से, चाहे वह विदेशी ही या देशी, मिले हुए हैं। मैं चाहता हूँ कि मैं यह जो विधि आरोप लिख कर आया हूँ—मैं ने इस बारे में बहुत मेहनत की है—, मैं आर्डर नम्बर बता सकता हूँ, उस के सम्बन्ध में मंत्री महोदय यहां ध्यान दें। इस तरह के झूठे अफसर ने जो इल्मीगल काम करने का आदि है, 36 ईमानदार मजदूरों को, जिन को सरकार ने इनाम दिया है, अभी तक नौकरी से बाहर निकाल रखा है। मैं चाहता हूँ कि मंत्री महोदय इस पर तत्काल बकनव्य दें।

SHRI S. M. BANERJEE: I fully support him. These are serious charges against this officer. He should be sent out.

श्री रामरतन शर्मा (बांदा) : अध्यक्ष महोदय, पिछले मप्ताह मैंने मंत्री महोदय से निवेदन किया था कि बांदा जिले में पर्याम्बनी डाइवर्शन में सहायक अभियन्ता और ठेकेदारों ने वहां काम कर रहे हरिजन मजदूरों पर तरह तरह के अपराचार किये थे और हरिजन युवतियों के साथ बलात्कार किया था, उस के बारे में वह कुछ समय निकाल कर इस सदन में चर्चा करवायें।

इसी सम्बन्ध में मैं मंत्री महोदय का ध्यान मदरलैंड में छपी एक घटना की खबर की ओर आकृष्ट करना चाहता हूँ, जिस में कहा गया है :

"Cops burn hut after girl's refusal to yield."

महाराष्ट्र में पुलिस के दो कर्मचारी 21 वर्ष की एक आदिवासी बालिका की झोंपड़ी में घुस गये और उस के साथ बलात्कार करना चाहा। जब उस ने मना किया, तो उन लोगों ने उस की

झोंपड़ी में आग लगा दी। इस घटना की मृत्युता को महाराष्ट्र के मिनिस्टर आफ स्टेट फार होम, श्री आर० पी० बाल्बी, ने भी माना है।

मेरा निवेदन है कि देश में हरिजनों और आदिवासियों के साथ तरह तरह के दुर्व्यवहार और उन की लड़कियों के साथ बलात्कार की घटनायें आये-दिन होती हैं। इसलिये मंत्री महोदय कुछ समय निकालें, ताकि इस सदन में इस विषय पर डिसकशन हो सके।

श्री जनेश्वर मिश्र (इलाहाबाद) :

अध्यक्ष महोदय, पिछली बार भी मैं ने यह निवेदन किया था कि जब 27 तारीख को प्रधान मंत्री राष्ट्रपति के अभिभाषण पर हुई चर्चा का जबाब दे रहीं थीं, तो मैंने पूछा था कि मारुति करप्शन के बारे में क्या होगा, और उन्होंने कहा था कि देयर इज नो करप्शन इन मारुति। उस के बाद अभी अखबारों में छपा है कि श्रीमती सोनिया गांधी ने मारुति की टैकनिकल सर्विसिज की डायरेक्टरशिप से इस्तीफा दे दिया है, क्योंकि वहां बहुत बर्गनिंग है।

इतना ही नहीं, मारुति के खुलने के बाद से देश भर में यह चर्चा चल रही है—और उस के मुबत भी आ रहे हैं— कि श्रीमती लिया मोगांधी और उन के मात-परिवार के लोगों ने इटली में एक सेवन-स्टार होटल खोला है। देश की पूजा एक भ्रष्टाचारी तरीके से परदेश में जाये, यह एक बड़ा गम्भीर प्रश्न है। मैंने इस बारे में एक नोटिस भी दिया है कि इन सदन में इस पर चर्चा होनी चाहिए, ताकि सार्वजनिक जीवन में भ्रष्टाचार के जो आरोप लगातार लगाये जा रहे हैं, वे

निर्मुक्त हो सकें। हम नहीं चाहते हैं कि उन पर ये आरोप लगे। लेकिन अगर ऐसे आरोप हैं, और वे निमूल नहीं होते हैं, तो जो लोग इसके लिए जम्मेदार होते हैं उन का सजा मिलनी चाहिए चाहे वह प्रधान मंत्री हो और चाहे कोई छोटी हैसियत का आदमी हो।

तामिलनाडू में अलग झंडे के लिए लड़ाई चल रही है। और बहुत से राज्य भी स्वायत्तता की मांग को दोहराते चले जा रहे हैं। मैं चाहूंगा कि गृह मंत्री इस पर भी जल्दी बक्तव्य दें।

SHRI JYOTIRMROY BOSU (Diamond Harbour) I am raising this issue because Shri Raghunath Rammaiah had chosen to write a letter to me and in that on the issue of holding a discussion on the floor of the House based on the ruling that you in your wisdom had given he has said that because there is a court case pending against Shri Tulmohan Ram, it cannot be discussed. A debate cannot be withheld because it concerns the conduct or misdemeanour of a member of this House. We also derive feel-proof authority from the ruling that came from the Chair on 31 May, 1967. But it seems Shri Raghunath Rammaiah has chosen to sit in judgment on the Speaker's ruling and has given his views which is uncalled for and unwarranted. He has exceeded his jurisdiction. He has said 'In our view, the Speaker's ruling of 31 May does not seem to apply in this case'. When the accused goes and occupies the chair of the Judge, this sort of letter comes

My point is this. I have quoted your ruling of 1967. I have also quoted your ruling which you have given recently. Both the rulings help us, in fact give us a clear directive that this House cannot really abdicate

its power in favour of a court when the misdemeanour of a member is involved

In the course of the last three months, we had spent considerable time in perusing the document and unless within the limitations that you had laid down and which we shall loyalty abide by, we are able to make use of it and apprise the House and the people of this country, what was the point in our going and perusing the document?

Furthermore another thing is there, concerning Mr. N. K. Singh, Special Assistant to the Foreign Trade Minister. His name figures repeatedly in the CBI report. To my mind there is *prima facie* case against him. Government not only refrain from taking any action against him, they have kept him in his position without even removing him from there. I am also sending as enclosure a letter that I have in my possession which came from the Prime Minister, which says that N. K. Singh's baggage while coming from abroad, was searched on the instructions received from Interpol, in Palam. In spite of that, this particular officer is there. He is dropping hints to people in high position, he is threatening the Government 'if you take any action against me, I shall divulge everything'. So no action has been taken against him. Therefore my humble request to your goodself is let there be a debate on Tulmohan Ram, let the hon Prime Minister bring a motion for suitable action as the House may deem fit for misdemeanour and misconduct which had been *prima facie* established against him. In the meantime the Government should proceed against Mr. N. K. Singh and suspend him at once because his name is also figuring in the CBI report repeatedly and he should not remain in his office.

SHRI K. RAGHU FAMAIAH: With regard to matters mentioned by Shri

[Shri K. Raghu Ramaiah]

Janeswar Mishra and Shri Jyotirmoy Bosu, I have stated the position of the Government more than once and I do not want to repeat it. With regard to the other matters, to the extent they are relevant to next week's business, I shall communicate to the Ministers concerned.

SHRI JYOTIRMOY BOSU: I let the hon. Minister be told that in this House the Speaker's ruling is supreme and final; Government cannot come into the picture. This is what Mr. Raghu Ramaiah should convey to the Leader that the Speaker's ruling, as far as this House is concerned, is supreme, final and binding. You should also issue the necessary directive to the Government to remove Mr. N. K. Singh.

DR. KAILAS (Bombay South): When I met you in your Chamber the other day, you had stated that it was a State subject and that it could not be discussed here. I want to point out that the students and research workers are suffering due to unfortunate happenings and it should be taken due notice of as this matter comes under Central Act of the Medical Council Act. Hence this matter should be looked into urgently by the State Government so that the patients, the undergraduate and post graduate students do not suffer.

MR. SPEAKER: When I said that it was a State matter, they said that it was a minority institution.

DR. KAILASH: I want not allowed that was the unfortunate part of it. I wanted to raise the question of Tamil Nadu flag also. The DMK Government has started flying its own flag on the office of the IG Police by removing the National flag. This is very unfortunate; this should also be discussed in this House. I wish the Home Minister makes a statement about this:

MR. SPEAKER: We take up the next item now.

13.35 hrs.

PONDICHERRY BUDGET, 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Sir, as the House is aware, by virtue of a further Order made by the President on the 7th March, 1975, in exercise of the powers conferred by section 51 of the Government of Union Territories Act, 1963, the reference to Legislative Assembly of the Union territory of Pondicherry in the relevant sections of the Act, dealing with financial matters, shall continue to be construed as reference to Parliament for a further period of six months with effect from 28th March, 1975. Accordingly, with your permission Sir, I lay before the House, as required under section 27 of the Act, the Annual Financial Statement of the Union Territory of Pondicherry for the financial year commencing from 1st April, 1975. Besides the Annual Financial Statement and the Explanatory Memorandum, the Demands for Grants for the whole year 1975-76 are also being circulated to the Honourable Members, although I shall, at an appropriate stage in the current session, move the House to make, on account, supplies needed to meet the expenditure from the Consolidated Fund of Pondicherry during the first five months of the year, for the present pending grant of supplies for the whole year by the appropriate Legislature.

13.36 hrs.

[MR. DEPUTY-SPEAKER in the Chair].

Revised Estimate 1974-75

2. The Budget of the Union territory for the current year, presented to and approved by the House, assured Revenue Receipts at Rs. 11.60